GOVERNMENT OF INDIA COAL LOK SABHA

UNSTARRED QUESTION NO:1833 ANSWERED ON:04.12.2012 BLACK-MARKETING OF COAL Singh Shri Bhola

Will the Minister of COAL be pleased to state:

(a) the revenue being earned annually by the sale of coal;

(b) whether the Government is aware about the losses due to theft and black-marketing of coal;

(c) if so. the number of cases of theft and black-marketing of coal unearthed during each of the last three years, company-wise: and

(d) the steps taken/proposed to be taken by the Government to check theft and black-marketing of coal?

Answer

MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI PRATIK PRAKASHBAPU PATH)

(a): Details of total revenue earned from sale of coal by Coal India Ltd. (CIL) and the Singareni Collieries Company Limited (SCCL) during the last three years are as follows:

Year Net Sales Value (Rs. in Crore) (Net of taxes and levies)

2009-10 52662.36 2010-11 59690.91 2011-12 73752.07

(b) & (c) : Theft / pilferage of coal are carried out stealthily and clandestinely. As such, it is not possible to specify the exact quantum of coal stolen and losses incurred on account of theft /pilferage of coal.

There is no instance of large scale theft of coal in SCCL. However, as per raids conducted by security personnel as well as joint raids with the law & order authorities of the concerned State Government, the quantity of coal recovered, its approximate value and number of FIRs lodged during 2009-10, 2010-11, 2011-12 & 2012-13 in CIL (upto June 2012), subsidiary-wise (Provisional) are given as under:

Year ECL BCCL CCL NCL WCL SECL MCL NEC CIL

2012-13 Qty. 800.00 206373 388.08 0.00 61.74 4.40 4.00 0.40 3322.35 (upto Recovered(te) June 2012) Approx. 16 000 45.138 4.522 0.000 1.006 0.255 0.040 0.020 66.981 (Provi- Value sional) (Rs. Lakh)

FIRs lodged 7 3 4 0 9 2 0 14 39

2011-12 Qty 5648.00 8539.32 488.73 9.00 109.81 64.11 59.60 0.00 14918.57 Recovered (te)

Approx 112.960 191 592 6.204 0.550 1.961 2.451 0.596 0.000 316.31 Value (Rs. Lakh)

FIRs lodged 28 16 13 1 20 7 0 40 125

Approx. 46.000 191.498 86.011 0.000 2.719 0.158 0.365 0.946 327.70 Value (Rs. Lakh) FIRs lodged 65 21 2 0 25 4 1 51 169 2009-10 Qty. 4137.00 7662.00 393.75 3.00 275.48 378.67 1562.70 15.00 14427.60 Recovered (te) Approx. 48.460 163.699 4.424 0.060 4.654 5.601 12.571 0.330 239.799 Value (Rs. lakh) FIRs lodged 194 53 8 1 42 6 25 18 347

In addition a few complaints on black marketing have been received in CIL during this period.,

Ans. (d) : Law & Order is a State subject, hence primarily; it is ihe responsibility of the State/District administration to take necessary deterrent action to stop/curb theft / pilferage. The steps taken by coal Companies to prevent theft /pilferage are:

(i) Check Posts have been established at the vulnerable points.

(ii) Fencing, lighting arrangements and deployment of armed guards round the clock has been done around the coal dumping yard.

(iii) Regular patrolling is conducted in and around the mine including OB dumps.

(iv) Armed Guards have been deployed at Railway sidings.

(v) Inter-action and liaison with District officials at regular intervals and holding meeting with Districi. Administration, every month.

(vi) Chajlans for coal transportation by trucks outside the district are being issued after fixing hologram and putting signatures of authorized officials of CISF to check pilferage,

(vii) Regular FIIs are lodged by the Management of the collieries and CISF with local Thana against the pilferage/theft of coal. A close watch on the activities of criminals is being done by CISF.

(viii) Management has been taking action for iilling/dozing/sealing/blasting of the old/abandoned exposed coalfaces in phased manner,

(ix) State Courts have been sensitised for immediate action.